

**PROCEEDINGS OF THE HIGH COURT FOR THE STATE OF TELANGANA
:: HYDERABAD ::**

SUB: HIGH COURT FOR THE STATE OF TELANGANA – Nomination of two (02) Principal District and Sessions Judges to participate in the “National Conference on Addressing the Issues Faced by the District Judiciary” scheduled to be held on 01.02.2025 at the Supreme Court of India, New Delhi – **Relief Arrangements – ORDERS – ISSUED.**

- READ:**
1. e-mail from the Assistant Registrar-cum-Private Secretary to Hon’ble the Chief Justice of India, dated 15.01.2025.
 2. High Court’s letter in Roc.No.130/SO/2025, dated 24.01.2025.

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ORDER ROC.NO. 371/2025 - B.SPL., DATED: 28.01.2025

The High Court is pleased to pass the following order:

The following two (02) Principal District and Sessions Judges mentioned in Column No.2, vide High Court’s letter 2nd read above are nominated to participate in the “National Conference on Addressing the Issues Faced by the District Judiciary” scheduled to be held on 01.02.2025 at the Supreme Court of India, New Delhi.

Sl. No.	NAME AND DESIGNATION OF THE NOMINATED OFFICER	IN-CHARGE OFFICER
(1)	(2)	(3)
1.	SMT. V.B.NIRMALA GEETHAMBA, Principal District and Sessions Judge, Warangal at Hanumakonda.	Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-I Additional District and Sessions Judge, Warangal at Hanumakonda.
2.	SRI S.SASIDHAR REDDY, Principal District and Sessions Judge, Rangareddy District at L.B.Nagar.	I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.

The officers mentioned in Column No.3, will be in-charge for the post(s) mentioned in Column No.2, during the period of absence of the officers who are nominated to participate in the said conference.

In case, the officers mentioned in Column No.3, are either on leave or not available for any other reason, the concerned Principal District and Sessions Judge / Unit Head, shall make alternative in-charge arrangements and intimate the same to the High Court for information.

On return from the said conference, the officers mentioned in Column No.2, shall resume charge of their regular post(s) and also the post(s) for which they are holding full additional charge previously.

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- NOTE:**
1. The proceedings placed in the High Court's Web Site <https://tshc.gov.in>. The downloaded copy from the web site is valid for relieving duty and reporting to the conference at the Supreme Court of India, New Delhi.
 2. The nominated officers are entitled only for actual journey period.

S. R. N. Rao
28/11/2015

REGISTRAR (VIGILANCE)

To

1. The Officers and In-charge Officers concerned.
2. The Registrar General, High Court for the State of Telangana, Hyderabad.
3. The Principal District and Sessions Judge, Warangal at Hanumakonda.
4. The Principal District and Sessions Judge, Rangareddy District at L.B.Nagar.
5. The Special Sessions Judge for fast tracking the cases relating to atrocities against Women-cum-I Additional District and Sessions Judge, Warangal at Hanumakonda.
6. The I Additional District and Sessions Judge-cum-Metropolitan Sessions Judge, Rangareddy District at L.B.Nagar.
7. **THE SECTION OFFICERS :**
 - a) Special Officer Section
 - b) Vigilance Cell
 - c) E-Section
 - d) Work Review Cell
 - e) O.P.Cell
 - f) B-Section
 - g) Accounts Section
 - h) Computer Section
 - i) D-Budget Section

High Court for the State of Telangana at Hyderabad.

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